

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**OA No. 180/00395/2020**

Tuesday, this the 22<sup>nd</sup> day of September, 2020

**CORAM:**

**Hon'ble Mr. P.Madhavan, Judicial Member  
Hon'ble Mr.K.V.Eapen, Administrative Member**

Manju K.V, aged 42 years  
D/o.C.M Velayudhan (late)  
Vathukkaparambil House  
Mulavukad P.O  
Ernakulam, Pin – 682 504  
Mob No.7994123997

Applicant

(Advocate: Mr.Tony George Thomas)

Versus

1. The Chief Postmaster General  
Kerala Circle  
Thiruvananthapuram – 695 033

2. The Postmaster General  
Central Region  
Kochi – 682 018

3. The Superintendent of Post Offices  
Irinjalakuda Division  
Pin – 680 121

Respondents

(Advocate: Mr.S.Ramesh, ACGSC)

This OA having been heard on 22<sup>nd</sup> September, 2020, the Tribunal delivered the following order on the same day:

**O R D E R (oral)**

**P.Madhavan, Judicial Member**

Applicant's father died on 12.6.2002 while in service. Applicant and her mother were the dependants of the deceased father. Her mother is a heart patient

and is advised to undergo Angioplasty. Applicant and her mother have no landed property or residential house and they are staying in a small rented house. Applicant is separated and a divorce petition is pending. There is no job or income for the applicant to meet day to day livelihood. Applicant's mother filed an application for compassionate appointment in 2002 itself and the same was not considered. On enquiry, respondents informed that since she is sick and at the supernnuation age, it is advisable to place an application by her daughter. Hence, as per the direction from the respondents, all the documents were produced by the applicant except details of previous request and certificate showing her present marital status. Aggrieved by non-consideration of her request for compassionate appointment, applicant has filed this O.A praying for the following:

- “ 1. Direct the respondents to consider application for compassionate appointment filed by the applicant (Annexure A-6) in the next Circle Relaxation Committee meeting along with the documents submitted.*
- 2. Direct the respondents to give appointment to the applicant on compassionate ground on the basis of Annexure A-6*
- 3. Pass such other orders or directions as deemed just and fit by this Hon'ble Tribunal. ”*

2. When the matter came up for consideration, the counsel for the applicant submits that the applicant's representation at Annexure A-6 dated 1.10.2019 is still pending with the respondents. She will be satisfied if her representation is considered by the respondents in the next Circle Relaxation Committee meeting and pass a reasoned and speaking order.

3. Adv.Ms.Kavya representing Adv.Mr.S.Ramesh,ACGSC, learned counsel for the respondents submits that the respondents are ready to consider applicant's

Annexure A-6 representation in the next Circle Relaxation Committee meeting.

**4. In view of the limited relief sought by counsel for the applicant, Competent Authority among the respondents is directed to consider Annexure A-6 application submitted by the applicant in the next Circle Relaxation Committee meeting and pass a reasoned and speaking order on the basis of merits and on the basis of relevant rules and regulations on the subject.**

**5. The Original Application is disposed of as above. No costs.**

**(K.V. Eapen)  
Administrative Member**

**(P. Madhavan)  
Judicial Member**

sv.

**List of Annexures**

Annexure A-1 - True copy of the death certificate dated 29.6.2002 of the deceased employee

Annexure A-2 - True copy of the letter No.B1/29/Dlg dated 09.04.2019

Annexure A-3 - True copy of the conduct certificate dated 27.9.2019 issued by Head Master Ponarimangalam HS

Annexure A-4 - True copy of conduct certificate dated 30.9.2019 issued by the Agricultural Officer, Mulavukad

Annexure A-5 - True copy of the dependency certificate dated 26.9.2019 issued by the Tahsildar, Kanayannur Taluk to the applicant

Annexure A-6 - True copy of the resubmitted application dated 1.10.2019

Annexure A-6(a) - True copy of the translated version of Annexure A-6

Annexure A-7 - True copy of the letter dated 21.1.2020 issued by the 3<sup>rd</sup> respondent

Annexure A-8 - True copy of the income certificate dated 6.1.2020 issued by the Tahsildar, Kanayannur Taluk

Annexure A-9 - True copy of the relationship certificate bearing No.116/2020 dated 24.01.2020 issued by the Village Officer, Mulavukadu

Annexure A-9(a) - True copy of the translated version of Annexure A-9

Annexure A-10 - True copy of the certificate bearing number 1188/2019 dated 16.10.2019 showing non possession of land or house issued by Village Officer, Mulavukad

Annexure A-10(a) - True copy of the translated version of Annexure A-10

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